## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.:	
	Respondent (S)
	Advocate for Respondent (S)

ORDERS OF THE TRIBUNAL

NOTES OF THE REGISTRY

Advocate for Applicant (S)

Applicant (S)

18.03.2009

## CP 59/2008 (OA No. 316/2006)

Mr. C.B. Sharma, Counsel for applicant. Mr. Anupam Agarwal, Counsel for the respondents.

In this case notices were not issued in the Contempt Petition as the matter was under consideration before the Railway Board and the respondents also moved an application for extension of time for implementing the judgement, which extension was allowed from time to time.

Now the respondents have filed reply. They have rejected the claim of the applicant without considering the observations made by this Tribunal. It appears that the respondents have nothing to say with the observations made by this Tribunal and the matter has not been rightly considered in the proper perspective. Be that as it may, in this Contempt Petition we cannot go into this question, It will be open for the applicant thereby challenging the action of the respondents by filing substantive OA.

With these observations, the Contempt Petition shall stands disposed of.

(B.L. KHATRI) MEMBER (A)

(M.L. CHAUHAN)

MEMBER (J)

**AHQ**